

(a)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

QxXXX No.  
T. A. No.

502/87

198

DATE OF DECISION 16.2.1990

Shri Puspala Das & Ors. Petitioner

Shri E.K.Thomas Advocate for the Petitioner(s)

Versus

The General Manager, O.F., Ambernath & Ors. Respondent

Shri D.R.Atre Advocate for the Respondent(s)

### CORAM

The Hon'ble Mr. G.SREEDHARAN NAIR, VICE-CHAIRMAN,

The Hon'ble Mr. P.S.CHAUDHURI, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

*g.s.nair*  
(G.SREEDHARAN NAIR)  
VICE-CHAIRMAN.

*Om*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

(10)

Tr. Application No.502/87.

Shri Puspala Das & Ors.  
V/s.

... Applicants  
(Petitioners)

The General Manager,  
Ordnance Factory at Ambernath,  
Dist. Thane  
... Respondents  
(Defendants).

Coram: Hon'ble Vice-Chairman, Shri G.Sreedharan Nair,  
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Mr.E.K.Thomas for the applicants.  
Mr.S.R.Atre for the respondents.

Oral Judgment:-

Dated: 16.2.1990

(Per Shri G.Sreedharan Nair, Vice-Chairman)

This relates to Writ Petition No.5343/1985 on the file of the High Court of Bombay which has been received by transfer.

2. The applicants are employees at the Ordnance Factory and Machine Tool Prototype Factory at Ambernath under the control of Respondents No.1 and 2. The grievance relates to the facility of rent free accommodation. It is urged in the application that some of the employees of the Ordnance Factory at Nagpur had filed Special Civil Applications No.179 and 740/1978 before the Nagpur Bench of the Bombay High Court seeking the identical reliefs. These Writ Petitions were transferred to this Tribunal on its establishment and have been disposed of by a Bench of this Tribunal by the order pronounced on 16.3.1989. It was stated at the time of hearing that the Special Leave Petition filed by the respondents ~~for the stay of~~ <sup>15</sup> appeal against the order was dismissed by the Supreme Court. As such the said order has become final, and <sup>15</sup> reliefs granted

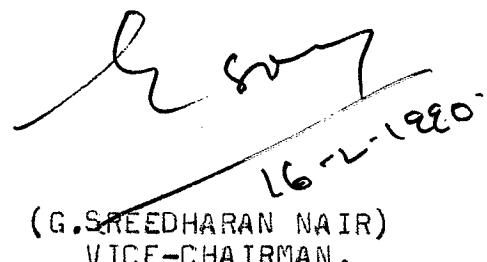
(11)

to the applicants therein have necessarily to be extended to these applicants also. We direct the respondents to do so, subject of course, to the conditions laid down in the order. Incidentally, we may also point out that even in the said order it was directed that its benefits should be given to similarly situated persons.

3. This application is disposed of as above.



(P.S. CHAUDHURI)  
MEMBER(A)



16-2-90

(G.S. SREEDHARAN NAIR)  
VICE-CHAIRMAN.

Judgement dt 16.2.90  
on Applicant No 14  
R. No 2 on dt. N/1  
d 2/4/90

W  
2/4/90

Judgement dt. 29.3.90  
Served on R. No 1 on  
dt. 2-4-90

W  
30/4/90